

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.36/RP/2022**

Subject : Petition seeking review of the order dated 28.8.2022 passed by this Commission in Petition No.182/MP/2020 titled as 'OGPTL v. WBSEDCL & Ors.' as per Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 29.11.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Review Petitioner : Odisha Generation Phase II Transmission Ltd. (OGPTL)

Respondents : West Bengal State Electricity Distribution Co. Ltd. and 13 Ors.

Parties Present : Ms. Gayatri Aryan, Advocate, OGPTL  
Shri Aryaman Saxena, Advocate, OGPTL  
Shri Jeetendra Bisht, OGPTL  
Shri Saurav Jha, OGPTL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Astha Jain, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Shri Ajay Upadhyay, CTUIL  
Shri Yogeshwar, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Abhilash Thakur, CTUIL  
Ms. Priyanshi Jadiya, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Review Petitioner submitted that as per the Commission's order dated 23.9.2022, CTUIL and CEA were to clarify/include in their reply as to whether there was any specific/categorical approval of CEA for early commissioning of the Review Petitioner's JR line considering its requirement/usefulness at the relevant point of time. However, neither CTUIL nor CEA has filed their response on the above aspect.

2. Learned counsel for the Respondent, CTUIL submitted that CTUIL had communicated the Commission's order dated 23.9.2022 to CEA vide its e-mail dated 14.10.2022 requesting CEA to share the details of approval granted to OGPTL and PGCIL for early commissioning of JR line (OGPTL) and the associated line bays (PGCIL). Learned counsel submitted that the inputs of CEA in this regard have been received by CTUIL wherein it has been concluded that JR Line was being developed as part of system strengthening scheme (ER-WR) and the discussion on JR Line started in 2016 and since then, the intention was that OGPTL and PGCIL arrive at a

mutually agreed date for commissioning of JR line along with PGCIL's bays which was recapitulated in the follow up meetings dated 27.12.2016, 19.2.2018 and 12.9.2018. It has also been noted that CEA vide letter dated 1.4.2019 addressed to CTUIL conveyed that both OGPTL and PGCIL had completed the commissioning of their respective assets with best effort basis as per the decision in the meeting taken in CEA and were ready for charging and thereafter, CTUIL was requested by CEA to take early action for charging of line as well as bays at terminal sections and subsequently, the line was charged in April, 2019. Learned counsel sought liberty to place on the record the said letter of CEA.

3. In response, learned counsel for the Review Petitioner sought liberty to file the rejoinder.

4. None was present on behalf of CEA when the matter was called out. The representative of the CTUIL, however, stated that the representative of CEA would be attending the hearing today.

5. The Commission observed that the said conclusion as referred to by CTUIL as such does not specify as to whether the specific approval for early commissioning was after considering its requirement/usefulness at the relevant point of time. Accordingly, the Commission directed CTUIL and CEA to file their response on the aspects as specifically pointed out by the Commission in order dated 23.9.2022 within two weeks with copy to the Review Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

6. The Review Petition shall be listed for hearing on 19.1.2023.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**